## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:2500 ANSWERED ON:28.03.2012 REDRESSAL OF EMPLOYEES GRIEVANCES

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Bhoi Shri Sanjay;Gaikwad Shri Eknath Mahadeo;Pal Shri Jagdambika;Paranjpe Shri Anand Prakash;Shekhar Shri Neeraj;Singh Shri Yashvir

## Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether any concrete policy has been formulated with regard to employees consequent upon the merger of Air India and Indian Airlines:
- (b) if not, the reasons therefor alongwith the status of merger of Air India and Indian Airlines;
- (c) whether Air India employees of different categories have been agitating for the redressal of their grievances including non-payment of salaries regularly;
- (d) if so, the details thereof and the reaction of the Government thereto;
- (e) whether the Dharmadhikari Committee, appointed to resolve pay related issues of Air India/Indian Airlines employees, has submitted its report;
- (f) if so, the details thereof alongwith the findings/ recommendations of the Committee and the action taken/being taken by the Government in this regard; and
- (g) the steps taken/being taken for finalizing clear cut policy in regard to the payment of dues of Air India employees?

## **Answer**

## MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a)and(b): A Committee of external experts under the Chairmanship of Justice(Redtd.) D.N. Dharmadhikari had been appointed by the Government to look into merger related issues including common pay-scales and career progression as per DPE guidelines.

(c)and(d): Yes, Madam. Various Unions / Associations have been representating to the Management for redressal of their grievances including payment of salaries and related allowances in time. The management of Air India is constant dialogue with its Unions / Association to resolve their grievances.

- (e)and(f): The Committee has submitted its Report to the Ministry on 31.1.2012. The Ministry has constituted a 3-member Committee consisting of officers from Department of Public Enterprises, Ministry of Civil Aviation and an Independent Expert to examine the recommendations of Justice Dharmadhikari Committee and formulate a time-line for its implementation.
- (g): A Comprehensive Financial Restructuring Plan / Turn Around Plan has been prepared. This will help Air India to meet its operatinal and financial obligations upon approval.